

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 144/MP/2024**

**Coram:**

**Shri Jishnu Barua, Chairperson**

**Shri R. Ramesh Babu, Member**

**Shri Harish Dudani, Member**

**Date of Order: 15<sup>th</sup> December, 2024**

**In the matter of**

Petition under Section 19 of the Electricity Act, 2003 read with Regulations 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent and, for revocation of the inter-State trading licence granted to Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)

**And**

**In the matter of**

**Meghalaya Power Distribution Corporation Limited**

Lumjingshai, Short Round Road,

Shillong, Meghalaya -793001

**.... Petitioner**

**versus**

**Kreate Energy (I) Pvt. Ltd.**

Unit No. 1002, 10<sup>th</sup> Floor, Antriksh Bhawan,

22 K G Marg, New Delhi- 110001

**.... Respondent**

**Parties present:**

Ms. Priya Singh, Advocate for the Petitioner

Ms. Ayushi R. Saxena, Advocate for the Petitioner

Shri Adars Tripathi, Advocate for the Respondent

Shri Ajitesh Garg, Advocate for the Respondent

**ORDER**

The Petitioner, Meghalaya Power Distribution Corporation Limited, has filed the present Petition with the following prayers:

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(a) *Admit the present petition.*

(b) *Direct the Respondent, Kreate Energy (I) Pvt. Ltd. to start supply of the obligated return power with immediate effect.*

(c) *Direct the Respondent to pay penalty to the Petitioner for delay in returning the obligated power thereby violating terms of the banking arrangement and the applicable regulatory framework.*

(d) *Initiate appropriate proceedings under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Trading Licence Regulations for revocation of the inter-State trading licence granted to the Respondent.*

(e) *Revoke the inter-State trading licence of the Respondent.”*

2. During the course of the hearing on 9.12.2024, the learned counsel for the Petitioner submitted that subsequent to the filing of the present Petition, the Petitioner and the Respondent, Kreate Energy (I) Pvt. Ltd., have entered into an agreement for settlement and sought permission to withdraw the present Petition with the liberty to approach the Commission if required.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition with the liberty to approach the Commission in the future, if required.

4. Accordingly, Petition No. 144/MP/2024 is disposed of as withdrawn.

**Sd/-**  
**(Harish Dudani)**  
**Member**

**sd/-**  
**(Ramesh Babu)**  
**Member**

**sd/-**  
**(Jishnu Barua)**  
**Chairperson**